

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM TO
ADJUDICATION ORDER No. Order/AK/DS/2026-27/32435**

1. Whereas, an Adjudication Order No. Order/AK/DS/2026-27/32435 dated June 05, 2026 (hereinafter referred to as 'said Adjudication Order') was passed in respect of Ms. Kavita Didwania in the matter of Trading in Illiquid Stock Options at BSE.
2. The following paragraphs shall be substituted for paragraphs 34, 35 and 36 of the said Adjudication Order:
"34. This Order shall be subject to, and contingent upon, the final outcome and judgment to be delivered by the Hon'ble Gauhati High Court in Writ Petition WP(C)/530/2022, which is pending.
35. In terms of the provisions of Rule 6 of the SEBI Adjudication Rules, a copy of this order is being sent to the Noticee viz. Kavita Didwania and also to SEBI."
3. The said Adjudication Order shall always be read along with this 'Corrigendum'. Other contents of the said Order shall remain unchanged.
4. A copy of this Corrigendum is being sent to the Noticee and also to SEBI.

**DATE: JUNE 10, 2026
PLACE: MUMBAI**

**AMIT KAPOOR
ADJUDICATING OFFICER**